# CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH : ALLAHABAD

CIVIL MISC. (RECALL) APPLICATION NO.92 OF 2007
IN
CIVIL MISC. CONTEMPT PETITION NO.145 OF 2000
IN
ORIGINAL APPLICATION NO.125 OF 1993

ALLAHABAD, THIS THE 10th DAY OF SEPTEMBER 2007

## HON'BLE MR. ASHOK S. KARAMADI, MEMBER-J HON'BLE MR. K.S. MENON, MEMBER-A

M. Oraon, Chief Parcel Supervisor, N.R. DRM Office, Allahabad, Presently working as Assistant Commercial Manager, North Central Railway, DRM Office, Allahabad.

. . . . . . Applicant

By Advocate : Shri Arvind Kumar

#### Versus

- Shri P. Mehta, General Manager, Northern Railway, New Delhi.
- Shri A. P. Mishra,
   Divisional Railway Manager,
   Northern Railway,
   Allahabad.

. . . . . . Respondents

By Advocate: Shri A. K. Dwivedi

### ORDER

## HON'BLE MR. ASHOK S. KARAMADI, MEMBER-J

When this matter is taken up today the learned counsel for the applicant has sent illness slip having regard to the said fact, we are not going to say anything. But on the other hand the learned counsel for the respondents states that, this application is not maintainable. We have seen the records and on perusal of the records, we find that the learned

counsel for the applicant is seeking to recall the order dated 01.04.2002. Having regard to the fact that this application is not maintainable in the contempt proceedings, as the office has also not stated under which provision this application is filed by the applicant, even otherwise in the absence of any provisions the relief sought for by the applicant has to be looked into. On perusal of the application, as the applicant has not stated any provision under which he has filed this recall application in contempt proceedings, in the absence of the same and in view of the fact that the application to recall the order passed in the contempt proceedings is not provided under the contempt of court act and rules and, as such this application is not maintainable in law and the same is accordingly dismissed.

General ...

Member-J

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